

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 312
IB-297/ND/2023
New IA- 1881/2024

IN THE MATTER OF:
Indian Bank

... **Applicant/Petitioner**

Versus

Ansal Properties and Infrastructure Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 03.05.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Sumesh Dhawan, Adv. Vatsala Kak,
Adv. Raghav, Adv. Shaurya Shyam

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA- 1881/2024: In view of the averments made in the application and the submissions put forth by the Ld. Counsel appearing for the Applicant **the IA is allowed** and the CIRP period is extended by 90 days from 18.04.2024.

Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)